

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 188/2017

In the matter of :

Vishwakarma Enterprise(India)Pvt. Ltd

... PETITIONER

SECTION :

Under Section 252

Order delivered on 17.5.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

V.K. Subburaj,
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor :

For the Intervener

: Mr. Rajat Nagar for Ms. Lakshmi Gurung,
Standing Counsel Income tax Deptt

ORDER

In view of the request made by Learned authorized representative for the Appellant for adjournment, the matter is adjourned to 05.7.2018.



(V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit